

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.216 - C.P.(IB)/151(AHM)2022

With

ITEM No.217 - IA/301(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Phoenix ARC Private Limited Trustee of Phoenix Trust FY  
23-34

.....Applicant

V/s

.....Respondent

Neel Thakkar

**Order delivered on: 06/03/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

For the Respondent : Mr. Dhruvin Dossani, Adv.

**ORDER**

**C.P.(IB)/151(AHM)2022**

Ld. Counsel for the applicant submitted that they wanted to withdraw the application so the matter was pass over to file withdrawal purshis.

In the second session, instead of filing withdrawal purshis, Ld. Counsel for the applicant filed a purshis requesting to adjourn the matter to enable them file withdrawal application.

This is a matter under Section 95 of the Insolvency and Bankruptcy Code, 2016 which was filed in the year 2022 by making wrong submissions the applicant left and then filed adjournment purshis. Hence, the matter is adjourned to 11.03.2024.

List the matter for disposal on 11.03.2024.

**IA/301(AHM)2023**

List the matter for disposal on 11.03.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**